CP NO. 113/2003 RT NO.03/2016

Mr. Ved Kapoor & Anr.

... Petitioners

Versus.

M/s Hitkari China Industries Ltd. & Ors.

...Respondents

Present:

None.

As per office report the notice sent to learned counsel for the petitioner by Speed Post was delivered on 15.09.2016. As per track report the notice sent to the counsel for respondents has not been delivered with the report as 'unclaimed'.

This case was received by transfer from the Company Law Board.

Now issue notices to both the parties by sending notices separately to each of the party and attaching copy of the petition for 06.10.2016.

(Justice R.P. Nagrath) Member (Judicial)

Dufyer

Deepa Krishan) (Deepa Krishan) Member (Technical)

September 19, 2016

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## CP NO. 74/2003 RT NO.02/2016

Mr. Ajay Kapoor

... Petitioner

Versus.

M/s Hitkari Industries Ltd. & Ors.

...Respondents

Present:

None.

As per office report notice sent to the counsel for respondents was delivered as per the track report of Post Office but notice sent to the counsel for petitioner was not delivered with the remarks as 'unclaimed'

Notices now be issued to both the parties separately by Speed Posts and attaching copy of the petition, for 06.10.2016.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member (Technical)

September 19, 2016

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